

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:2058

ANSWERED ON:26.03.2012

LEVEL OF POLLUTION

Guddu Shri Premchandra;Muttamwar Shri Vilas Baburao;Sharma Shri Jagdish

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

(a) whether the Central Pollution Control Board (CPCB) has signed any agreement with various industries to check the pollution in the various States particularly in Madhya Pradesh;

(b) if so, the details thereof;

(c) whether these industries are complying with the guidelines directed by CPCB;

(d) if so, the details thereof; and

(e) if not, the action taken/proposed to be taken against the erring industries?

**Answer**

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (e). The Central Pollution Control Board (CPCB) has not signed any agreement with an industry or industries to check pollution in various States including Madhya Pradesh. An industry is required to comply with the environmental standards notified by the Central Government. This is monitored by the State Pollution Control Board. The CPCB has identified 17 categories of highly polluting industry, namely thermal power plants, cement plants, distilleries, etc. for enforcement of environmental standards, on priority.

A statement on the status of compliance of environmental standards in 17 categories of industry is annexed.